

examinations conducted by UPSC and SSC are allotted centres outside Delhi or at far off places;

(b) if so, the details in this regard and the reasons therefor, and the policy in this regard; and

(c) the steps taken/being taken to allot centres to such candidates in Delhi only?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Yes, Sir. In Union Public Service Commission (UPSC), a well defined computer driven methodology for allocation of examination centres is followed. In order to ensure smooth conduct of Examination, a ceiling of the number of candidates in a particular examination centre, including Delhi is prescribed. During the online submission of application, the Centre is allotted to the candidate by the Computer on a 'first come first served' basis, as per the choice from a list of centres available on the drop-down menu, subject to availability of seats prescribed for a particular centre.

In Staff Selection Commission (SSC) efforts are made to accommodate candidates in the examination centres including Delhi, as per the centres opted by them. However, in view of increasingly large number of candidates far beyond the capacity of the chosen examination centres as allotted by local administration for this purpose, the candidates are adjusted at other nearby centres for smooth conduct of examination.

In the recently held Combined Higher Secondary Level Examination conducted by SSC, out of 5,35,792 candidates opting for Delhi centre, 3,80,406 were accommodated in Delhi and rest were accommodated in other cities under jurisdiction of Northern Regional office of the SSC.

Supply of information under RTI

1342. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether it is mandatory for CPIO to supply information to the applicants either through registered post or speed post under the RTI Act, 2005, if so, details thereof;

(b) whether some CPIOs are sending information after expiry of thirty days and sending information through ordinary post by mentioning back date to avoid penalty;

(c) if so, the action Government proposes to take against such CPIOs; and

(d) the prescribed additional fee for providing photocopies of documents etc. under RTI Act, 2005?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No, Sir.

(b) No such information is Centrally maintained.

(c) There are already penal provisions in the RTI Act to take action against those CPIOs who have not furnished information within the specified time.

(d) As per Rule 4 of the Right to Information Rules, 2012, fee for providing information under sub-section (4) of Section 4 and sub-sections (1) and (5) of Section 7 of the Act shall be charged at the following rates, namely:

- (i) rupees two for each page in A-3 or smaller size paper;
- (ii) actual cost or price of a photocopy in large size paper;
- (iii) actual cost or price for samples or models;
- (iv) rupees fifty per diskette or floppy;
- (v) price fixed for a publication or rupees two per page of photocopy for extracts from the publication;
- (vi) no fee for inspection of records for the first hour of inspection and a fee or rupees 5 for each subsequent hour or fraction thereof; and
- (vii) so much of postal charge involved in supply of information that exceeds fifty rupees.

RTI replies on the website of Ministries

1343. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Personnel and Training (DOPT) *vide* its Office Memorandum dated 15th April, 2013 and 21st October, 2014 directed all the Ministries to upload RTI replies on their respective websites;

(b) whether most of the Ministries are reluctant to upload RTI replies on their websites;

(c) the details of Ministries which have not yet uploaded RTI replies on their websites and action proposed to be taken against them;